

FOR THE ATTENTION OF THE CREDITORS OF SARAWGI BUILDERS & PROMOTERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor SARAWGI BUILDERS & PROMOTERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 29/06/1995
3.	Authority under which corporate debtor is incorporated / registered Roc-Kolkata
4.	Corporate Identity No. of corporate debtor U45400WB1995PTC072439
5.	Address of the registered office and principal office (if any) of corporate debtor 1, Old Court House Corner, Tobacco House 3rd Floor, Room No. 307 Kolkata Kolkata WB 700001 IN
6.	Insolvency commencement date in respect of corporate debtor 17.10.2019
7.	Estimated date of closure of insolvency resolution process 13.04.2020 (180 days from date of commencement of insolvency resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional CA Nitesh Kumar More, IBB/1P-A-001/1P-P01087/2017-18/11785
9.	Address and e-mail of the interim resolution professional, as registered with the Board 31 Ganesh Chandra Avenue, 6th Floor, Kolkata: 700013, West, Bengal, nmore2091@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 18 Rabindra Sarani, Gate No 1, 7th Floor, Room No 701, Kolkata: 700001, nmore2091@gmail.com
11.	Last date for submission of claims 11.11.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es) : Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SARAWGI BUILDERS & PROMOTERS PRIVATE LIMITED on 17.10.2019. The creditors of SARAWGI BUILDERS & PROMOTERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before **11.11.2019** to the interim resolution professional at the address mentioned against **entry No. 10**. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Date and Place:

:CA Nitesh Kumar More, IBB/1P-A-001/1P-P01087/2017-18/11785
:29/10/2019, Kolkata

